

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3563
ANSWERED ON TUESDAY THE 12TH AUGUST, 2014**

SPENDING FOR CSR

QUESTION

3563. DR. BHALCHANDRA MUNGEKAR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the amount due to be available for the Corporate Social Responsibility (CSR) for the years 2011-12, 2012-13 and 2013-14;
- (b) the amount actually made available during these years; and the amount actually spent; and
- (c) the broad programmes on which this amount was spent?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF CORPORATE AFFAIRS

(SMT. NIRMALA SITHARAMAN)

(a) to (c): The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and Rules made thereunder have come into force only recently, i.e., 01.04.2014. Details about amount allocated, amount spent, and programmes undertaken by companies under CSR would be available only after the current financial year is over and the companies file the requisite statutory returns which would be due after September, 2015.
